

has not been able to meet certain statutory liabilities in time. The amounts deducted from the floating staff officers towards provident fund as also the Company's contribution was not paid to the trustees of the provident fund within the time limit. However the liability upto 31.8.83 has since been met by the Company. Similarly the statutory liability for the tax deducted at source from the wages of the floating staff officers and crew has not been paid for the last two years ending 31.3.1983.

(b) Yes.

(c) A two-man committee has been appointed by the SPFC to look into the financial position of the MLL and to suggest measures to improve the financial position of the company. The report of the Committee is awaited. In the meanwhile Government have made advance payments of Rs. 5.63 crores to MLL in the current financial year towards reimbursement of past/future losses suffered/to be suffered by the Company on account of Haj Service and running of m.v. 'AKBAR' on behalf of Andaman & Nicobar Administration.

बिलासपुर से वाराणसी, जबलपुर और इलाहाबाद के लिये रेल लाइनें

1971. श्री गोविल प्रसाद अनुरागी : क्या रेल मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का विचार कोयला क्षेत्रों से कोयला और अन्य उत्पाद तथा अन्य खनिजों के ढुलाने हेतु निम्नलिखित तीन लाइनों को बिछाने का है (एक) अम्बिकापुर, कटघोरा, डाल्टनगंज, डेरीओर सोन से होकर बिलासपुर-वाराणसी (दो) मण्डला से होकर बिलासपुर जबलपुर रेल लाइन, इस रेल लाइन का निर्माण ब्रिटिश शासन काल में शुरू किया था, इस काम को निलम्बित करने के क्या कारण हैं (तीन) रतन पुर, अमरकंटक और रोवा से हो कर बिलासपुर-इलाहाबाद; और

(ख) यदि सरकार उपर्युक्त रेल लाइनों को बिछाने की स्थिति में नहीं है तो इसके क्या कारण हैं ?

रेल मन्त्री (श्री ए० बी० ए० गनी खान चौधरी) : (क) जी नहीं ।

(ख) घन-राशि की अत्यन्त कमी को देखते हुए, जो चालू परियोजनाओं की प्रगति की सन्तोषजनक गति से बनाये रखने के लिए भी पर्याप्त नहीं है, सुझायी गयी लाइनों के निर्माण को बेहतर समय की प्रतीक्षा करनी होगी ।

Institutions Recognised as Deemed to the Universities

1972. PROF. NARAIN CHAND PARASHAR : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether the University Grants Commission and the Government have recognised any institutions of higher learning as deemed to be universities or autonomous institutions during the past three years ;

(b) if so, the details thereof, State-wise, for each year separately alongwith the nature of academic including research work carried on at these institutions ;

(c) whether there are any proposals for declaring more institutions as deemed to be universities in the remaining years of the Sixth Five Year Plan ; and

(d) If so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) Section 3 of the UGC Act, 1956 empowers the Central Government to notify an institution for higher education as an institution deemed to be a University, on the recommendations of the University Grants Commissions. Two institutions have been notified under this provision as institutions deemed to be Universities during the last three years. There is no provision under which the Central Government or the University Grants Commission recognises institutions of higher learning as autonomous institutions.

(b) The Dayalbagh Education Institute Agra in Uttar Pradesh and the Shri Satya